

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 23 OF 2017 &
IA NO. 54 OF 2017**

Dated: 13th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**The Tata Power Company Ltd. ...Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishal Anand
Ms. Niti Arora

Counsel for the Respondent(s) : -

ORDER

Admit. Mr. Buddy A. Ranganadhan takes notice on behalf of the Respondent and seeks four weeks time to file reply. He may file the same on or before 14.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 28.03.2017 after serving copy on the other side.

List the matter on **29.03.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

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